

of Narma Cotton at Rs. 1000 a quintal, so that farmers could get remunerative price of their produce C.C.I. should be instructed to purchase cotton from the markets in the cotton growing areas. As farmers are the backbone of the country, it is the responsibility of the Government to watch their interests.

(vi) Demand for overall development of Banswara-Doongarpur region of Rajasthan

SHRI PRABHU LAL RAWAT (Banswara): Mr. Speaker, Sir, we are thankful that a number of schemes have been formulated for development of tribal dominated areas. But they are not being implemented properly.

There is acute unemployment problem in Banswara, Doongarpur and its neighbouring districts. Industrialists are reluctant to set up industries there due to inadequate rail facilities and that is why pace of industrial development in above areas is very low. There are metre gauge railway lines in Doongarpur and Udaipur districts. There is a need to provide special facilities to the industrialists who are willing to set up industries in tribal dominated areas and the Government should also set up industries of their own.

Mahi Bajaj Sagar dam is a large and well-built dam, but there is shortage of funds for expansion of canals and providing lift irrigation facility.

From Mahi Bajaj Sagar project, water can be provided to thirsty lands of Doongarpur, Banswara, Udaipur and Chittor as a result of which economic condition of common man of the areas may improve. Even 20% of the funds allotted for the irrigations projects in Udaipur division to increase the production are not spent on providing irrigation facilities as a large chunk of it is spent on salary of the employees and on other things. In order to provide facilities to common man, the Budget provisions on Irrigation Projects are required to be increased. Long standing

schemes should be completed. Telecommunication facilities are not adequate in Banswara and Doongarpur. There is a need to provide S.T.D. facility in those districts immediately.

Banswara and Doongarpur should be linked with Vayudoot services.

[English]

PROF. MADHU DANDAVATE (Rajapur): I am on a point of order.

MR. SPEAKER: No point of order.

PROF. MADHU DANDAVATE: I have given notice of a motion...

MR. SPEAKER: I will see. You have just given me. I will look into it.

PROF. MADHU DANDAVATE: What is your ruling on my motion?

MR. SPEAKER: If it is workable I will see to it.

PROF. MADHU DANDAVATE: I have given notice under rule 184 demanding that the Government should make a statement about the pending by-elections to the Lok Sabha.

MR. SPEAKER: It is for the Election Commission again.

SHRI S.M. GURADDI (Bijapur): I am not discussing about the Election Commission. My question is quite different. Agriculturists are badly hit by NABARD's decision...

MR. SPEAKER: You give me a notice.

SHRI S.M. GURADDI: I have already given. You are not looking here. You always look to the front benches. What can I do? (Interruptions)

MR. SPEAKER: You can walk out of the House; you can withdraw.

SHRI S.M. GURADDI: Why? It affects the farming community.

MR. SPEAKER: I will ask the hon. Member to take his seat.

SHRI S.M. GURADDI: I have already given notice...

MR. SPEAKER: It does not matter. There are 10,000 notices which come to me.

(Interruptions)

MR. SPEAKER: You withdraw from the House.

SHRI S.M. GURADDI: Why should I?

MR. SPEAKER: Because I ask you to. You are not obeying the Chair.

(Interruptions)

MR. SPEAKER: You take your seat.

PROF. MADHU DANDAVATE: What is your ruling?

MR. SPEAKER: Mr. Professor, the question is that the Election Commission is an independent and autonomous body to do it or not to do it. Whatever they decide...

(Interruptions)

MR. SPEAKER: Mr. Guraddi, you please sit down; otherwise, I will have to name you. Behave yourself. It is too much now. I have had enough.

Whatever comes under the purview of the Election Commission, you can approach the Election Commission. You can change the statute and bring it under your control because the Election Commission is not accountable and answerable even to the Government. It is simple and straight forward. And if the Election Commission have got any grudge against the Government, they can over-ride it. They are competent to

do it. If they have the authority to announce elections in three States, they could have announced by-elections also. Nobody could have stopped them. Whatever the recommendations of the Government, the Election Commission have the authority, power and judicious approach to do what they like.

(Interruptions)

MR. SPEAKER: I have given my ruling. That is all.

PROF. MADHU DANDAVATE: What about my motion?

MR. SPEAKER: I have over-ruled it.

PROF. MADHU DANDAVATE: Under what rules have you over-ruled it?

MR. SPEAKER: It is my discretion; it is my judgement.

PROF. MADHU DANDAVATE: I want to be educated by you.

MR. SPEAKER: No, not here.

(Interruptions)

MR. SPEAKER: I am not answerable. My ruling is the ruling simple and straight forward. I do not have to give any explanation. That is all. Shri B.N. Reddy. Only Shri B.N. Reddy goes on record and nobody else.

*(Interruptions)**

(vii) Demand for financial assistance to cotton growers of Guntur and Prakasam district of Andhra Pradesh

SHRI B.N. REDDY (Miryalguda): Alarming situation has again developed in Guntur and Prakasam districts of Andhra Pradesh due to failure of cotton crop. For the second year in succession, the 'yellow fly' has completely damaged the crop. Even the imported pesticide has not helped the cotton